



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 21ST DAY OF JANUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE R DEVDAS

WRIT PETITION NO. 36902 OF 2025 (KLR-RES)

BETWEEN:

SRI. GIRIYAPPA
S/O LATE CHIKKARANGAPPA,
AGED ABOUT 85 YEARS,
R/AT MACHALADORE VILLAGE,
HAGALAWADI HOBLI, GUBBI TALUK,
TUMAKURU DISTRICT-572 216.

...PETITIONER

(BY SRI. SANDESHA A S., ADVOCATE)

AND:

1. THE STATE OF KARNATAKA
REP BY ITS PRINCIPAL SECRETARY,
REVENUE DEPARTMENT,
M.S. BUILDING,
BENGALURU-560 001.
2. THE ASSISTANT COMMISSIONER,
TUMAKURU SUB DIVISION,
TUMAKURU DISTRICT-572 101.
3. THE THASILDAR
TALUK OFFICE GUBBI,
GUBBI TALUK,
TUMAKURU DISTRICT-572 216.

...RESPONDENTS

(BY SRI.SHAMANTH NAIK., HCGP)

THIS WP IS FILED UNDER ARTICLES 226 & 227 OF THE
CONSTITUTION OF INDIA PRAYING TO DIRECTING TO 3RD





RESPONDENT TO MAKE CORRECTION IN MUTATION AND RTC ENTRIES BY CONSIDERING THE COMPROMISE STATEMENT MARKED AS ANNEXURE - E DTD 31-07-2023.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE R DEVDAS

ORAL ORDER

Learned counsel for petitioner has filed a memo dated 19.01.2026 seeking leave of this Court to withdraw the writ petition on the ground that several office objections have been raised and for compliance of the same several other documents are required.

2. However, it is seen that court fee has not been paid by the petitioner.

3. Accordingly, the Petitioner is permitted to withdraw the writ petition, subject to payment of court fee. If court fee is paid then liberty is also reserved to the petitioner to file a fresh petition on the same cause of action.

Sd/-
(R DEVDAS)
JUDGE

KLY : CT: JL